nished by the Delhi Municipal Corporation, is given below:---

Year	Primary	Middle 1	Hr. Sec.
	No. of Sch	ools	
1969	1	1	Nil
1970	1	1*	* Nil
	Enrolme	nt	
1969	460	270	Nil
1970	460 468	276	Nil

KEY PUNCH OPERATORS

1592 SHRI M. V. BHADRAM: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a large number of persons were appointed in the office of the Registrar General of India against the posts of Key Punch Operators in the scale of Rs. 110-180 plus a special pay of Rs. 15/- p.m.;
- (b) if so, how many Key Punch Operators have been denied the Special Pay guaranteed in the appointment order;
- (c) whether it is a fact that they are being forced to work as Assistant Compilers without any official order and if so, on what grounds; and
- (d) whether Government have received letters from M.Ps. or representations from the employees in this regard and if so, what steps are being taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (d) The number of persons appointed as Punch Operators and still working in that capacity is 26. As the permanent staffing pattern of the R.G's, office did not provide for a separate category of Key Punch Operators but will have only Assistant Compilers, at one stage a scheme for absorbing the temporary Key Punch Operators in the category of the Assistant Compilers was contemplated. In that process, six Key Punch Operators had been assigned duties of Assistant Compilers and an equal number of Assistant Compilers were given the opportunity to work on the Key Punch

machines under the orders of the Registrar General. During the period the operators were working as Assistant Compilers they were not granted any special pay. There were representations against this from the Key Punch Operators and a letter was also received from a Member of Parliament. The matter was reviewed and a decision has been taken to keep the two categories separate and all the Key Punch Operators have been put back on the machine job.

QUASI-PERMANENCY OF KEY PUNCH **OPERATORS**

1593. SHRI M. V. BHADRAM: Will the PRIME MINISTER be peased to state:

- (a) whether it is a fact that a statutory rule exists under which temporary Government servants who have rendered 3 years service are to be made quasi-permanent; and
- whether it is a fact that a large number of Key Punch Operators in office of the Registrar General of India have not been made quasi-permanent even after 8 to 10 years of service whereas Assistant Compilers who have rendered less service have been made quasi-permanent and if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) There is a provision in the rules to the effect that an employee who has rendered continuous temporary service for three years or more shall be deemed to be in quasi-permanent service, if the appointing authority makes a declaration to that effect.

(b) There had been some delay in issuing the quasi-permanency declarations in respect of the Key Punch Operators and also Assistant Compilers mainly because the question of framing recruitment rules and absorbing the former in the grade of Assistant Compilers remained under consideration. It has now been decided that the two categories should be kept distinct, but such of the Key Punch Operators who wish to come over to the grade of Assistant Compilers would have the option to do

^{*}Transferred to the Delhi Administration with effect from 1-7-1970.

so. Action to declare the Key Punch Operators and the As istant Compilers as quasi-permanent has also been taken in hand and the necessary declarations are being issued as and when the preliminaries are completed. In the case of some Assistant Compilers, where the preliminaries had been completed, the declarations have been issued.

STREAMLINING OF WORK IN DELHI COURTS 1594. SHRI M. V. BHADRAM: Will the PRIME MINISTER be pleased to state:

- (a) whether the attention of Government has been drawn to an article "Cancerous Growth of Corruption in Judiciary" published in the December, 1969 issue of the All India Reporter Journal (Page 151); and
- (b) what effective steps have been taken by Government to curb this evil in the judiciary and strumline the administration of justice in Delhi Court?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT : (a) Government have seen the article.

(b) Delhi courts function under the superintendence of the Delhi High Court. Specific cases of corruption are dealt with by the High Court according to rules. Efforts are conti uously being made by the High Court and Delhi Administration to remove bottlenecks and eliminate delays in disposal of case.

कंबरे सत्य प्रतियोगिताएं

1595. डा॰ बी० एन० अन्तनी: क्या प्रधान मन्त्री यह बताने की कृपा करेंगी कि:

(क) क्या सरकार का ध्वान "नवभारत टाइम्म" नई दिल्ली के और नई दिल्ली से ही निकलने वान "हिन्दुस्तान टाइम्स" के कमशः दिनांक 8 और 19 अगस्त, 1970 के अंकों में पृष्ठ 3 पर प्रकाशित कमशः "कैंबरे नृत्य प्रतियोगिता" और "फर्स्ट कन्टेस्ट आफ् ट्रम काइंड (आपने किस्म की प्रथम प्रतियोगिता)" शीर्षक समचारों की और दिलाया गया है;

- (ख) क्या 'फ़ेन्डस इन्टरनेशनल' इंडिया (रजिस्टर्ड), दिल्ली ने अखिल भारतीय स्तर पर "कैंबरे नृत्य" की प्रतियोगिता आयोजित करने के लिये "कोई आपित्त नहीं" प्रमाण-पन्न और विशेष सहायक अनुदान या स्विविकात्मक अनुदान के लिये कोई आवेदन पन्न दिया है; और
- (ग) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है और उक्त संस्था के सहायक अनुदान के लिये प्रार्थना-पन्न पर क्या निर्णय किया गया है।

†[CABARET DANCE COMPETITIONS

1595. DR. B. N. ANTANI: Will the PRIME MINISTER be pleased to state:

- (a) whether attention of Government has been drawn to the reports published on page 3 of the 'Nav Bharat Times', New Delhi and the 'The Hindustan Times' published from New Delhi dated the 18th and the 19th August, 1970 respectively under the headings 'Cabaret Nritya Pratiyogita' (Cabaret Dance Competition) and "First contest of its kind";
- (b) whether the 'Friends International', India (Regd.), Delhi, have applied for the grant of 'No Objection Certificate' for organising a cabaret competition on an All India basis and for a special grant-in-aid or discretionary grant; and
- (c) if so, what is the reaction of Government in this regard and what decision has been taken on the application of the said organisation for the grant-in-aid?

गृह कार्य मन्त्रालय में राज्य मन्त्री श्री के० सी० पन्त): (क) से (ग) ये समाचार सरकार के ध्यान में आये हैं दिल्ली प्रशासन ने सूचित किया है कि उन्हें इस प्रकार के कोई आवेदन-पत्न प्राप्त नहीं हुए हैं।

^{†[]} English translation.